

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram**

- 1. Dr. Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R. Krishnamoorthy, Member**

**Petition No. 32/2008**

**In the matter of**

Application for grant of transmission licence to Parbati Koldam Transmission Company Limited.

**And in the matter of**

Parbati Koldam Transmission Company Limited      ....**Applicant**  
Vs

1. Power Grid Corporation of India Limited, Gurgaon
2. Northern Regional Power Committee, New Delhi
3. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
4. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
5. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
6. Himachal Pradesh State Electricity Board, Shimla
7. Punjab State Electricity Board, Patiala
8. Haryana Power Generation Corporation Limited, Panchkula
9. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
10. Power Development Deptt., Govt. of J&K, Jammu
11. Uttar Pradesh Power Corporation Ltd, Lucknow
12. BSES Yamuna Power Limited, Delhi
13. BSES Rajdhani Power Limited, New Delhi
14. North Delhi Power Ltd., Delhi
15. Chandigarh Administration, Chandigarh
16. Uttaranchal Power Corporation Ltd., Dehradun
17. North Central Railway, Allahabad
18. National Thermal Power Corporation Ltd., New Delhi
19. National Hydro Power Corporation Ltd., Faridabad
20. Central Electricity Authority, New Delhi
21. State Government of Himachal Pradesh, Shimla

**...Respondents**

**The following were present:**

1. Shri Amit Kapur, Advocate, PKTCL
2. Shri S.Venkatesh, Advocate, PKTCL
3. Shri S.K.Deb, PKTCL

4. Shri Alok Roy, PKTCL
5. Shri L.N.Mishra, PKTCL
6. Shri Ramesh Bahri, PKTCL
7. Shri Subroto Bhattacharya, PKTCL
8. Shri Prasoon, PKTCL
9. Shri J.B.Mondal, PKTCL
10. Shri Mukesh Khanna, PGCIL
11. Shri Vijay Kumar, PGCIL
12. Shri B.K.Kaushal, HPSEB
13. Shri Sandeep K Sharma, HPSEB
14. Shri Atul Pasrija, HPGCL

**ORDER**  
**(DATE OF HEARING: 11.9.2008)**

The application has been made under sub-section (1) of Section 15 of the Electricity Act, 2003 (the Act) for grant of transmission licence to undertake the business of establishing, commissioning, operation and maintenance of 400 kV transmission lines for evacuation of power from Parbati-II Hydroelectric Project (Parbati-II HEP) and Koldam Hydroelectric Project (Koldam HEP) in State of Himachal Pradesh for its onward transmission to the beneficiary States in the Northern Region, comprising the following elements, and hereinafter collectively referred to as “the transmission system”:

- (a) 400 kV S/C Parbati-Koldam transmission line-I (Quad Moose conductor) – 75 KM
- (b) 400 kV S/C Parbati-Koldam transmission line-II (Quad Moose conductor) – 75 KM
- (c) 400 kV D/C Parbati-Koldam transmission line (Quad Moose conductor) – 3.5 KM
- (d) 400 kV D/C Koldam-Ludhiana transmission line (Triple Snowbird conductor) – 150 KM

2. The applicant is a joint venture company promoted by Reliance Energy Limited (REL) and Power Grid Corporation of India Ltd. (PGCIL), also notified as the Central Transmission Utility (CTU) by the Central Government, with equity participation of 74% and 26% respectively. Parbati-II HEP, 800 MW (4X200 MW) in Kullu district and Koldam HEP in the State of Himachal Pradesh are being developed by NHPC and NTPC, respectively. Reliance Energy Ltd. has been selected by PGCIL as a JV partner through the process of competitive bidding.

3. The main objects of the applicant company includes the object to plan, promote and develop an integrated and efficient power transmission network in all aspects including design and engineer, establish, own construct, operate and maintain transmission systems and power systems for generation, evacuation, transmission and distribution.

4. The applicant sent a copy of its application to the Central Transmission Utility in accordance with sub-section (3) of Section 15 of the Act.

5. The Central Transmission Utility, vide its letter dated 23.4.2008, has recommended grant of licence to the applicant.

6. The applicant published public notices in the newspapers as required under sub-section (2) of Section 15 of the Act. In response to public notice published by the applicant, no objections were received. The Himachal Pradesh

State Electricity Board (HPSEB), State Government of Himachal Pradesh and North Central Railway who are impleaded as respondents, have also filed their replies in the petition. Central Electricity Authority (CEA) had also placed on record its views.

7. After consideration of the replies filed by the respondents, including CEA and the views of the Central Transmission Utility, the Commission by its order dated 11.7.2008 had proposed to grant licence to the applicant for the assets applied for.

8. A notice under clause (a) of sub-section (5) of Section 15 of the Act was published by the Commission, inviting suggestions/objection to the proposal of the Commission. However, no objections have been received in response to the notice published by the Commission.

9. On consideration of the material on record, we direct that licence for transmission of electricity in favour of the applicant, Parbati Koldam Transmission Company Limited for the assets noted in para 1 above be issued. The licence granted shall be subject to the terms and conditions as contained in the Act, the rules prescribed by the Central Government and the Regulations specified by the Commission from time to time, including statutory amendment and re-enactment thereof as also the order dated 11.7.2008 *ibid*. The payment of licence fee during the validity of the licence shall be regulated in terms of fee to

be notified by the Commission separately by virtue of power under sub-clause (g) of sub-section (1) of Section 79 of the Act, along with other terms and conditions of the transmission licence. Till such time the fee is so notified by the Commission, the applicant shall pay provisional licence fee at the rate of Rs. 2 lakh per annum during the period of construction and up to the date of commercial operation of the transmission system and thereafter, the licence fee shall be payable @ Rs. 25 lakh per annum. Licence fee for a part of the year shall be paid on pro rata basis. The licence shall be valid for a period of 25 years, unless revoked earlier.

**Sd/-**  
**(R KRISHNAMOORTHY)**  
**MEMBER**

**sd/-**  
**(BHANU BHUSHAN)**  
**MEMBER**

**sd/-**  
**(DR. PRAMOD DEO)**  
**CHAIRPERSON**

**New Delhi dated 15<sup>th</sup> September 2008**